

Sahamati is being touted as the consent manager to help farmers safeguard who all can access their data. While ensuring such consent is extremely vital and necessary, it is not sufficient to ensure that farmers have full control of their data. What is needed beyond consent for meaningful data protection is participatory governance over data. People and farmers should be able to decide what digital services can do with their data rather than digital services making the decision and then using the fig leaf of consent to coerce people to use their services on unfavourable terms. Just like shareholders can vote in the AGM of a company to decide what the company can or cannot do or citizens of a country can vote to decide who will govern them, people who use digital services should be able to vote to decide what the service can or cannot do with their data. In conclusion, I request the Government to ensure that all digital infrastructure is governed in a participatory manner. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Aneel Prasad Hegde: Shri Ahmad Ashfaq Karim (Bihar), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri Abir Ranjan Biswas (West Bengal), Ms. Dola Sen (West Bengal), Dr. Santanu Sen (West Bengal), Dr. V. Sivadasan (Kerala), Dr. Amar Patnaik (Odisha), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu and Shri Sandosh Kumar P (Kerala).

### **Need to save great dance forms of India**

**डा. सोनल मानसिंह** (नामनिर्देशित): उपसभापति महोदय, यह एक ऐसा विषय है, which needs the attention of the entire country. We speak of the tangible heritage that we are unable to think of the intangible heritage which has kept our country intact despite so many attacks. Our culture and traditions, civilizational values have remained intact. Especially, Sir, I would like to mention the fine arts of dance and music, which are the USP of India in the world. भारतीय परम्परा में भगवान नटराज, शिव को बहुत महत्ता दी गई है। जी20 के लिए जो नया भव्य कन्वेंशन सेंटर बना है और जो अभी पूरे तरीके से इस्तेमाल हो रहा है, वहाँ पर भी 27 फीट ऊँची नटराज की मूर्ति लगाई गई है। उनको 'नटराज' कहते हैं। न नेता राज, न कवि राज, न वैद्य राज, न गीत राज - नटराज। इसी नाट्य में सभी विधाएं, सभी विज्ञान और सभी विद्याएं शामिल हैं। इस नाट्य शास्त्र से निकली हुई जो परंपराएं हैं, उन्होंने भारत को सुनहरे सूत्र में बांधकर रखा है। Right from Tripura, Manipur, Assam, Arunachal to Gujarat, Rajasthan down to Kanyakumari and Kashmir, this has taken India round the world. यूएसपी में जो सोलो डांस है, एकल नृत्य, जिसको हम तपस्या कहते हैं, मैं भी उसी में ट्रेड हुई हूँ। हम लोग आठ-आठ घंटे रियाज करके, सीख कर पूरे देश में दो-ढाई घंटे audiences को पकड़

कर रखते हैं। मैं as a solo dancer 90 देशों में गई हूँ, हम दो-ढाई घंटे तक audience को पकड़ कर रखते हैं। अब वह सब खत्म हो रहा है। Group choreographies हो रही हैं, जैसे टीवी और बॉलिवुड की फिल्म्स में देखते हैं। यह हमारा यूएसपी है, इसके लिए खास institute होने चाहिए। जो आठ शास्त्रीय विधाएं हैं, उनमें सोलो डांस को सीखने के लिए institute होने चाहिए। यदि यह मर जाएगी, क्षीण होती जाएगी, if we allow this to die, a huge part of our cultural heritage will also die. मैं सरकार से मांग करती हूँ कि 200, 500, 1,500 कलाकार तो हैं, लेकिन जो एक कलाकार की तपस्या, साधना और उसकी कला है, हमारी इस हैरिटेज को, इस धरोहर को हम मरने न दें। ...(समय की घंटी)... मैं मांग करती हूँ कि सरकार इसमें हस्तक्षेप करे।

MR. DEPUTY CHAIRMAN: The following Members associated themselves with the submission made by Dr. Sonal Mansingh: Dr. John Brittas (Kerala), Shri Abir Ranjan Biswas (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Kamakhya Prasad Tasa (Assam), Shri Pabitra Margherita (Assam), Shri Rambhai Harjibhai Mokariya (Gujarat), Dr. Kalpana Saini (Uttarakhan), Shrimati Sulata Deo (Odisha), Dr. Santanu Sen (West Bengal), Dr. Sasmit Patra (Odisha), Prof. Manoj Kumar Jha (Bihar), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Rakesh Sinha (Nominated).

**Demand to direct NAFED to take suitable measures for processing the procured Copra and to market the coconut oil as Bharat Coconut Oil**

SHRI VAIKO (Tamil Nadu): Sir, the Union Government's agency, NAFED, procured copra coconuts from farmers at Rs. 108 per kilogram and keeping a stock of 1 lakh metric tons from Tamil Nadu alone. It comes to only 10 per cent of total copra production. The remaining 90 per cent of coconuts is sold in the open market.

Copra price in Tamil Nadu has come down from Rs. 90 to Rs. 85 per kg. Taking advantage of the offer for sale through auction by NAFED, big companies formed into syndicate/cartel and planned to bid at Rs. 65 per kg. This brings the cost of copra per kg further down to Rs. 50 per kg and the price of coconut will come down from Rs. 12 to Rs. 5 in the market.

Once this happens, the coconut farmers will be severely affected and they will be at a heavy loss. To protect against such move, the South India Farmers' Association is staging a protest at Jantar Mantar, New Delhi, demanding that the Government agency itself should process and market coconut oil.

Sir, NAFED is procuring wheat from farmers and selling wheat flour under the name 'Bharat Aata.' They also buy dal and sell under the name 'Bharat Dal' and onion under the name 'Bharat Onion.' Therefore, on behalf of the Indian coconut farmers